

The Lok Sabha re-assembled after Lunch at thirty minutes past Fourteen of the clock.

[Mr. Deputy-Speaker *in the Chair*]

Election to Committees

Samsad (Court) of Visva-Bharati

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : Sir, I beg to move :

"That in pursuance of sub-section (1) (xii) of section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 10 of the First Statutes of the University, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati for the next term commencing from the date of election".

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of sub-section (1) (xii) of Section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 10 of the First Statutes of the University, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati for the next term commencing from the date of election".

The motion was adopted.

Council under Institutes of Technology Act

DR. V. K. R. V. RAO : Sir, I beg to move :

"That in pursuance of Sections 31(2) (k) and 32(1) and (4) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council, established under Section 31(1) of the said Act, for the next term commencing from the date of election."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Sections 31(2) (k) and 32(1) and (4) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council, established under Section 31(1) of the said Act, for the next term commencing from the date of election."

The motion was adopted.

14.32 hrs.

CONSTITUTION (AMENDMENT) BILL (By Shri Tenneti Vishwanatham)

Appointment on Select Committee

SHRI DATTATRAYA KUNTE (Kolaba) : Sir, I beg to move :

"That this House do appoint Shri K. Hanumanthaiya to the Select Committee on the Bill further to amend the Constitution of India in the vacancy caused by the death of Shri P. Govinda Menon".

MR. DEPUTY-SPEAKER : The question is :

"That this House do appoint Shri K. Hanumanthaiya to the Select Committee on the Bill further to amend the Constitution of India in the vacancy caused by the death of Shri P. Govinda Menon".

The motion was adopted.

14.33 hrs.

RE. RESIGNATION OF SPEAKER OF ANDHRA PRADESH ASSEMBLY

SHRI SHRI CHAND GOYAL (Chandigarh) : I had sent you a note seeking your permission to raise the matter of the resignation of the Speaker of the Andhra Pradesh Assembly. I sent it to you about half-an-hour back.

MR. DEPUTY-SPEAKER : But let me have a look into it...

SHRI SHRI CHAND GOYAL : This is the earliest opportunity we can raise this